



### HARYANA VIDHAN SABHA

## PUBLIC ACCOUNTS COMMITTEE

(2006-2007)

## (Fifty Ninth Report)

REPORT

ON THE

Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2004-2005



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 2007

(Presented to the House on 22 hd March 2007)



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# COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE (2006-2007)

#### Chairperson

- \*1 Shn Mahender Partap Singh
- \*\*2 Smt Parsanni Devi

#### Members

- 3 Shri Udai Bhan
- 4 Prof Chhattar Pal Singh
- 5 Shri Tejender Pal Singh
- 6 Shri Sita Ram
- 7 Maj Nirpender Singh Sangwan
- 8 Smt Sumita Singh
- 9 Rao Yadvender Singh
- 10 Shrı Sukhbır Sıngh Jaunpurıa

#### Secretariat

- 1 Shri Sumit Kumar Secretary
- 2 Shir Kuldip Singh, Joint Secretary

<sup>\*</sup> Tendered resignation from the Membership and Chairpersonship of the Committee which was accepted by the Hon ble Speaker with effect from 11th October 2006

<sup>\*\*</sup> Nominated as a Member and Chairperson of the Committee with effect from 13th October 2006

#### INTRODUCTION

- 1 I the Chairperson of the Public Accounts Committee having been authorised by the Committee in this behalf present this Fifty Ninth Report on the Appropriation Accounts/Finance Accounts of the Haryana Government for the year 2004–2005
- 2 The Committee for the year 2006 2007 was nominated on 24th April 2006 by the Hon ble Speaker in pursuance of motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 17th March, 2006 authorizing him to nominate the Members of the Committee on Public Accounts for the year 2006–2007
- 3 The Appropriation Accounts/Finance Accounts for the year 2004 2005 were laid on the Table of the House on 14th December 2005. These accounts have disclosed excess over voted grants and charged appropriations as detailed in the report. The Committee in its meeting held on 13-02-2007 considered the reasons for excess and surrenders furnished by the concerned departments and evidence tendered by them
- 4 A brief record of the proceedings of the meeting of the Committee has been kept in the Haryana Vidhan Sabha Secretariat

CHANDIGARH
The 20th February 2007

PARSANNI DEVI Chairperson

# EXCESS OVER VOTED GRANTS/CHARGED APPROPRIATIONS FOR THE YEAR 2004–2005

## Excess over grants/appropriations 2004-2005

2 1 3 The excess of Rs 128 15 crore involving three grants under revenue account and Rs 98 65 crore under capital account in respect of three grants/appropriations required regularisation under Article 205 of the Constitution Details are given below

Sr No	Number and name of grants/appropriation			Excess
	Revenue (Voted)		(In Rupees	)
1	6–Finance	9 02 37,22 000	9 26 71 18 000	24 33 96 000
2	8–Building and Roads	2 14 47 33 000	2 80 66 64 000	66 19 31 000
3	15-Irrigation	16 70 12 00 000	17 07 73 66 000	37 61 66 000
	lotal	27,86 96,55,000	29,15,11,48,000	1,28,14,93,000
	Capital (Voted)			
4	4-Revenue	15 00 00 000	39 82 68 000	24 82 68 000
5	10-Medical and Public Health	2 28 09 70 000	2 53 02 45 000	24 92 75 000
6	15-Irrigation	4 02 99 10 000	4 51 88 41 000	48 89,31 000
	Total	6,46,08,80,000	7,44,73 54,000	98,64,74,000

#### Observations/Recommendations of the Committee

After going through the Finance Accounts and Appropriation Accounts of the Haryana Government for the year 2004 2005 as shown in the para of the Comptroller and Auditor General Report and also after hearing the departmental representatives the Committee noted with concern that cases of excess expenditure over the grants/appropriations continued to occur despite the Committee's observations time and again that the expenditure should be limited to the grants/appropriations. The main reasons for the excess expenditure over the various grants were attributed mainly to receipt of more cases of superannuation and retirement allowances commuted value of pension/family pension than anticipated travelling allowance to study the expenditure incurred on tisheries area as desired by Government of India flood protection and disaster preparedness and different schemes sponsored by Government of India and to achieve the targets fixed by the Power Utilities and including of prorata charges of establishment during the year 2004 2005

During the course of oral examination the Committee observed that departments namely Finance PWD (B&R) Revenue Medical and Public Health and Irrigation have either withdrawn the funds in excess of budgetary provisions or have not reconciled their expenditure figures with Accountant General (A&E) Haryana The main reasons of excess expenditure appearing during this year were lack of proper budgetary control at the level of Treasury Officers and non reconciliation of expenditure figures by Departments with Accountant General (A&E) Haryana In case of Medical and Public Health department the Financial Commissioner & Principal Secretary to Government Haryana Finance Department assured the Committee that action will be taken to fix up the responsibility of the officers for not doing the reconciliation in proper manner and a compliance report will be sent within a period of 15 days. The Committee desired that all the departments should properly reconcile their expenditure figures immediately at the end of financial year.

The Committee is of the view that departments are also not following the comprehensive instructions of the Finance Department to get the excess expenditure regularized through supplementary demands or reappropriations etc

The Committee further recommends that strict compliance of the instructions as issued by the Finance Department from time to time be made in future giving utmost importance to the matter by the departments of the Government

To have certain close co ordination with Finance Department the Committee recommends that proper monitoring methods should be adopted at higher levels

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